

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

DRAFT MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 11/81-ALC2/2018 DATED 30.01.2019

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 11/81 of Norms Committee-II for the year 2018-19 held on 30.01.2019 under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
2.	Shri K.S. Sodhi, AD(ME)	MSME
3.	Shri Shobhit Gupta, Dy. DGFT	DGFT
4.	Shri Chandrakanth Reddy Mallu, Assistant DGFT	DGFT


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Minutes of the cases discussed in the meeting are as below:-

MEETING NUMBER : 11/81-ALC2/2018

MEETING DATE : 30.01.2019

1	Case No.:1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply has been sent to DHI on 24.01.2019, however, no comments received. The Committee decided to wait for the comments of DHI. The case stands deferred.			

2	Case No.:2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply was received. The Committee decided to forward applicant's reply to Consultant (TEC-1) for examination of the case. The case stands deferred.			

3	Case No.:6/14/81-ALC2/2015	Party Name: GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	
	Decision: The Committee considered the case as per agenda and observed that an email was sent to concern RA on 24.01.2019 to furnish surrender certificate. However, no information received so far. Hence, the Committee decided to remind the concerned RA. The case stands deferred.			

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4	Case No.: 46/5/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00254/AM19/	RLA File :10/80/040/00054/AM16/	Lic.No/Date:1010059308 11.11.2015	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 24.01.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to remind them in this regard. The case stands deferred.			

5	Case No.: 25/22/81-ALC2/2015	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DoT on 11.01.2019. However, comments are awaited. Therefore, the Committee decided to remind them in this regard. The case stands deferred.			

6	Case No.: 56/2/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00061/AM19/	RLA File :52/24/040/00061/AM16/	Lic.No/Date:5210041701 02.12.2015	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply has been sent to DIPP on 29.01.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to remind them in this regard. The case stands deferred.			

7	Case No.: 13/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	
	Decision: The Committee considered the case as per agenda and observed that a deficiency			

letter seeking certain information was sent to the applicant on 04.09.2018 and subsequent reminder on 18.10.2018 followed by final reminder on 28.12.2018. However, no reply has been received from the applicant. The Committee decided to reject the case under intimation to RA.
RA concerned may take suitable consequential action accordingly.

8	Case No.:2/17/81-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply was sent to DHI on 24.01.2019 for the examination of the case. However, comments are awaited. Therefore, the Committee decided to remind them in this regard. The case stands deferred.			

9	Case No.:10/11/81-ALC2/2018	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Sl. No. 3, 4, 5, 8, 11 & 15 of the Standard Deficiency Format. The case stands deferred.			

10	Case No.:41/22/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 12.12.2018 followed by reminder on 21.1.2019. However, no reply received from the applicant. The Committee decided to send final reminder to them. The case stands deferred.			

11	Case No.:26/23/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 12.12.2018. However, no reply received from the applicant. The Committee decided to send final reminder to them. The case stands deferred.			

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Case No.:4/2/81-ALC2/2017	Party Name: ATC PRECISION COMPONENTS P LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017			
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-1):					
ITCHS Code	Export item	Quantity (Number)	ITCHS Code	Import item	Recommended Quantity (Kg)
85366990	CONNECTOR CONNECTOR EC10 6033FD173000	850000.000	39081090	BADAMID BADAMID A70 GF 30H GRIS 666 (NYLON 66 GF MATERIAL)	38739
85366990	CONNECTOR CONNECTOR EC10RD VDA 6033FD173600	1700000.000			
The applicant would account for 38709 Kg of import item in the export product.					
RA concerned may take suitable consequential action accordingly.					

13	Case No.:8/19/81-ALC2/2017	Party Name: THERMO CABLES LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date:0910064738 01.03.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 27.11.2018. However, no reply received from the applicant. The Committee decided to send final reminder to the applicant. The case stands deferred.			

14	Case No.:18/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis as was ratified for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:			

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 316 (net content of Stainless Steel Sheets / Coils 19.000 MT)	72199090	Stainless Steel secondary sheets / coils grade 316 of the same thickness	2.55 kg/kg of export product after 1/3 rd recovery

RA concerned may take suitable consequential action accordingly.

15	Case No.:4/24/81-ALC2/2017	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00506/AM18/	RLA File :09/24/040/00209/AM18/	Lic.No/Date:0910065334 08.08.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 04.10.2018 followed by final reminder on 14.12.2018, However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.				

16	Case No.:7/18/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date:0510403717 18.08.2017	
Decision: The Committee considered the case as per agenda and noted that a team comprising Consultant (Tech1), Consultant (Tech3) and Asstt. DGFT (DES-2) was deputed to conduct study of the manufacturing process of the applicant Company. The study report is still awaited. Hence, the Committee decided to wait for the said study report. The case stands deferred.				

17	Case No.:28/20/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 13.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.				

18	Case No.:3/1/81-ALC2/2018	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00003/AM19/	RLA File :03/94/040/00578/AM18/	Lic.No/Date:0310816605 30.10.2017	
Decision: The Committee considered the case as per agenda and decided to fix the following				

ad-hoc norms as per written comments given by Consultant (TEC-1) allowing 7% wastage:

ITCHS Code	Export item	Quantity (K.G)	ITCHS Code	Import item	Recommended Quantity
76071994	LIDDING FOIL (Coated Alluminium foil)	1 Kg	76071991	LIDDING FOIL (Alluminium foil uncoated)	0.957 Kg
			32081020	Heat Seal Lacquer	not allowed (as procured locally)
			34021900	Foil Wash (Shellac Solution % solid $\pm$ 3%)	0.141 Kg
			32089011	Nitro Cellulose	not allowed (as procured locally)

RA concerned may take suitable consequential action accordingly.

19	Case No.:41/20/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00431/AM18/	RLA File :05/23/040/00287/AM18/	Lic.No/Date:0510404464 01.11.2017	
	Decision: The Committee considered the case as per agenda and observed that the case was referred to DIPP and the applicant's reply of issued D/L was received on 18.12.2018. The Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

20	Case No.:48/20/81-ALC2/2017	Party Name: RCI INDUSTRIES & TECHNOLOGIES LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00438/AM18/	RLA File :05/24/040/00338/AM18/	Lic.No/Date:0510404498 02.11.2017	
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) with the condition that the thickness			

of export product should be less than that of import product and also the grade/technical specifications of the stainless steel imported and that exported should conform:

ITCHS Code	Export item	Quantity (K.G)	ITCHS Code	Import item	Recommended Quantity
72202090	STAINLESS STEEL FOIL MADE FROM STAINLESS STEEL GRADE:304, HAVING 100% OF STAINLESS STEEL	1 Kg.	72209090	COLD ROLLED STAINLESS STEEL COILS GRADE:304	1.02 Kg/Kg

RA concerned may take suitable consequential action accordingly.

21	Case No.: 38/21/81-ALC2/2017	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00479/AM18/	RLA File :03/95/040/00626/AM18/	Lic.No/Date:0310816795 03.11.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as observed by Consultant (TEC-3) was sent to the applicant on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

22	Case No.: 35/2/81-ALC2/2018	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00040/AM19/	RLA File :02/24/040/00122/AM18/	Lic.No/Date:0210207970 10.11.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as observed by DIPP was sent to the applicant on 18.10.2018 followed by final reminder on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.			

RA concerned may take suitable consequential action accordingly.
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23	Case No.: 5/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00382/AM19/	RLA File :04/24/040/00158/AM18/	Lic.No/Date:0410163694 14.11.2017	
	Decision: The Committee considered the case as per agenda and observed that the concerned RA and the applicant were requested to furnish hard copy of application for the examination of the case vide email dated 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to remind them. The case stands deferred.			

24	Case No.: 4/3/81-ALC2/2018	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00081/AM19/	RLA File :13/24/040/00028/AM18/	Lic.No/Date:1310048780 15.11.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as observed by Consultant (TEC-3) was sent to the applicant on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

25	Case No.: 39/24/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00541/AM18/	RLA File :05/23/040/00278/AM18/	Lic.No/Date:0510404630 17.11.2017	
	Decision: The Committee considered the case as per agenda and as per written comments given by Consultant (TEC-1), the Committee decided to fix the following ad-hoc norms:			
	Sl. No.	ITCHS Code	Import item	Recommended Quantity

1	74031100	COPPER WIRE ROD / CC ROD (EC GRADE) COPPER CATHODE (99.99 % PURITY ELECTROLYTIC GRADE)	1.01 Kg/Kg content in export item
2	39019090	XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE / SEMI CONDUCTIVE XLPE COMPOUND OF RELEVANT GRADE	1.05 Kg/Kg content in export item
3	39042110	PVC RESIN	1.05 Kg/Kg content in export item
4	28258000	ANTIMONY TRIOXIDE	May be deleted
5	76041010	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content in export item
6	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in export item
7	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq. mtr/sq. mtr content in export item
8	39089090	NYLON COMPOUND OF RELEVANT GRADE	1.05 Kg/Kg content in export item

RA concerned may take suitable consequential action accordingly.

26	Case No.:29/24/81-ALC2/2017	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00531/AM18/	RLA File :03/95/040/00672/AM18/	Lic.No/Date:0310817121 17.11.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as observed by Consultant (TEC-3) was sent to the applicant on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.				

27	Case No.:7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as observed by Consultant (TEC-3) was sent to the applicant on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.				

28	Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information as observed by Consultant (TEC-3) was sent to the applicant on 31.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.				

29	Case No.:38/24/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	

Decision: The Committee considered the case as per agenda and noted that a team comprising Consultant (Tech1), Consultant (Tech3) and Asstt. DGFT (DES-2) was deputed to conduct study of the manufacturing process of the applicant Company. The study report is still awaited. Hence, the Committee decided to wait for the said study report. The case stands deferred.

30	Case No.:27/24/81-ALC2/2017	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date: 0310818017 26.12.2017	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply has been sent to Consultant (TEC-3) on 28.01.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for comments. The case stands deferred.			

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Case No.:10/24/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00512/AM18/	RLA File :02/24/040/00156/AM18/	Lic.No/Date:0210208086 27.12.2017			
Decision: The Committee considered the case as per agenda and as per written comments of representative of MSME, the Committee decided to fix the following ad-hoc norms with the condition that the percentage of lead in import item should not exceed 97% (± 0.5%):					
ITCHS Code	Export item	Quantity (M.T)	ITCHS Code	Import item	Recommended Quantity
78011000	LEAD INGOT 99.97% MIN PURITY	200.000	78019920	REMELTED LEAD [% of lead in import item should not exceed 97% (± 0.5%)]	Import may be allowed as applied inclusive of 2.85% wastage

RA concerned may take suitable consequential action accordingly.
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32	Case No.:2/24/81-ALC2/2017	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 19.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.				
The case stands deferred.				

33	Case No.:26/2/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 19.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.				
The case stands deferred.				

34	Case No.:43/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	
Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by MSME seeking certain information was sent to the applicant on 17.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.				
The case stands deferred.				

35	Case No.:5/24/81-ALC2/2017	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00507/AM18/	RLA File :04/24/040/00194/AM18/	Lic.No/Date:0410163870 05.01.2018	
Decision: The Committee considered the case as per agenda and the representative of MSME				

	informed in the meeting that the quantity of lead content mentioned in the application is not matching with the lead content as mentioned in the applicant's reply. Therefore, the Committee decided to call the applicant for Personal Hearing.		
	The case stands deferred.		

	Case No.:34/2/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00039/AM19/	RLA File :31/83/040/00127/AM18/	Lic.No/Date:3110066959 10.01.2018	
36	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by MSME seeking certain information was sent to the applicant on 18.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.			
	The case stands deferred.			

	Case No.: 55/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00132/AM19/	RLA File :02/24/040/00158/AM18/	Lic.No/Date:0210208134 16.01.2018	
37	Decision: The Committee considered the case as per agenda and observed that Consultant (Tec-3) had raised certain queries as mentioned in the minutes of Meeting No. 7/81-ALC2/2018 held on 29.11.2018. However, the deficiency letter is yet to be issued. Hence, the Committee directed to send a deficiency letter to the applicant immediately.			
	The case stands deferred.			

	Case No.:110/3/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	
38	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 31.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.			
	The case stands deferred.			


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39	Case No.:33/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00241/AM19/	RLA File :34/24/040/00291/AM18/	Lic.No/Date:3410043830 24.01.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 27.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

40	Case No.:10/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00087/AM19/	RLA File :03/94/040/00759/AM18/	Lic.No/Date:0310818724 25.01.2018	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply against the deficiency letter dated 27.11.2018 has been received. Hence, the Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination of the case. The case stands deferred.			

41	Case No.:9/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00086/AM19/	RLA File :34/24/040/00180/AM18/	Lic.No/Date:3410043839 30.01.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 27.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

42	Case No.:44/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00121/AM19/	RLA File :13/24/040/00053/AM18/	Lic.No/Date:1310048848 30.01.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms			

for the above AA as per written comments of MSME as under:
1. Percentage of lead content in import may be mentioned as 50-55%. 2. Import may be allowed as 1.05 Kg/Kg net content of lead.
RA to ask net content of Lead in the export product and endorse the same on the Authorisation. Content of Lead in the imports should also be mentioned.
RA concerned may take suitable consequential action accordingly.

43	Case No.:123/5/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00331/AM19/	RLA File :05/24/040/00521/AM18/	Lic.No/Date:0510405455 30.01.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 18.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

44	Case No.:76/3/81-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00153/AM19/	RLA File :07/24/040/00221/AM18/	Lic.No/Date:0710112779 06.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-3) seeking certain information was sent to the applicant on 27.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

45	Case No.:29/3/81-ALC2/2018	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00106/AM19/	RLA File :03/94/040/00873/AM18/	Lic.No/Date:0310819096 12.02.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 28.01.2019. However, the comments are awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

46	Case No.:152/5/81-ALC2/2018	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00360/AM19/	RLA File :03/95/040/00891/AM18/	Lic.No/Date:0310819114 13.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as observed by Consultant (TEC-3) was sent to the applicant on 27.11.2018 followed by final reminder on 24.01.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

47	Case No.:99/3/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00176/AM19/	RLA File :04/24/040/00232/AM18/	Lic.No/Date:0410163989 16.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter as advised by Consultant (TEC-1) seeking certain information was sent to the applicant on 18.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

48	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply of D/L dated 17.12.2018 has been received on 10.01.2019. Hence, the Committee decided to seek the comments of concerned Technical Authority i.e. MSME. The case stands deferred.			

49	Case No.:34/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 27.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

50	Case No.:72/2/81-ALC2/2018	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 18.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

51	Case No.:57/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00134/AM19/	RLA File :05/23/040/00433/AM18/	Lic.No/Date:0510405722 27.02.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):			
	Sl. No.	ITCHS Code	Import item	Recommended Quantity
	1	74031100	COPPER CATHODE	1.01kg/kg content contained in export item
	2	39019090	XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF RELEVANT GRADE	1.05kg/kg content contained in export item
	3	39041090	PVC RESIN	1.05 kg/kg content contained in export item

4	28258000	ANTIMONY TRIOXIDE	May be deleted
5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05kg/kg content contained in export item
6	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 kg/kg content contained in export item
7	39089090	NYLON COMPOUND OF RELEVANT GRADE	1.05 kg/kg content contained in export item
8	76041010	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01kg/kg content contained in export item
9	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq. mtr./sq. mtr. content contained in export item
10	68149090	GLASS MICA TAPE	1.01kg/kg content contained in export item

RA concerned may take suitable consequential action accordingly.

52	Case No.:25/2/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00030/AM19/	RLA File :03/95/040/00921/AM18/	Lic.No/Date:0310819587 07.03.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.10.2018 followed by final reminder on 18.12.2018, However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

53	Case No.:30/3/81-ALC2/2018	Party Name: DESHMUKH LEAD PVT LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00107/AM19/	RLA File :03/94/040/01032/AM18/	Lic.No/Date:0310819722 12.03.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.10.2018 followed by final reminder on 19.12.2018, However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

54	Case No.:31/3/81-ALC2/2018	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Rejected
	HQ File :01/81/050/00108/AM19/	RLA File :02/24/040/00192/AM18/	Lic.No/Date:0210208269 13.03.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.10.2018 followed by final reminder on 14.12.2018, However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take suitable consequential action accordingly.			

55	Case No.:7/2/81-ALC2/2018	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00012/AM19/	RLA File :03/95/040/01069/AM18/	Lic.No/Date:0310819845 15.03.2018	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply has been sent to Consultant (TEC-3), however, no comments received. The Committee decided to wait for the comments. The case stands deferred.			

56	Case No.:42/2/81-ALC2/2018	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00047/AM19/	RLA File :05/23/040/00483/AM18/	Lic.No/Date:0510405916 20.03.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 25.01.2019 for examination. However, no comments have been received. Hence, the Committee decided to wait for the comments. The case stands deferred.			

57	Case No.:70/3/81-ALC2/2018	Party Name: NTL ELECTRONICS INDIA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	
	Decision: The Committee considered the case as per agenda and observed that applicant's reply has been received. The Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination of the case.			

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The case stands deferred.

58	Case No.:71/2/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 13.12.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

59	Case No.:48/8/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00430/AM19/	RLA File :34/24/040/00023/AM19/	Lic.No/Date:3410044094 26.04.2018	19.12.2018
	Decision: The Committee considered the case as per agenda and decided to ratify the norms for above AA as per written comments of DHI vide their U.O. No. DES-2/ESPI/TrCO-1-2018-HEI dated 27.12.2018 allowing percentage wastage on net content as per SION C-323 with the condition that the Grade/Technical specifications of the steel imported and that exported should conform. RA to seek the net content from the applicant. RA concerned may take suitable consequential action accordingly.			

60

Case No.:5/11/81-ALC2/2018	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00621/AM19/	RLA File :13/24/040/00092/AM19/	Lic.No/Date:1310049049 29.08.2018			
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by representative of MSME with the condition that the percentage of lead in import item should be in the range of 55 to 60%:					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
78011000	Lead Ingots 99.97% purity net content in export product	300.000 M.T	85481020	Battery wastes namely scrap drained or dry while intact Lead	556.59 M.T (Inclusive of 7% wastage)

	299.91 MT			Batteries covered by ISRI code RAINS	
RA concerned may take suitable consequential action accordingly.					

61	Case No.:6/11/81-ALC2/2018	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00622/AM19/	RLA File :13/24/040/00094/AM19/	Lic.No/Date:1310049050 29.08.2018	
	Decision: The Committee considered the case as per agenda and as per advice of representative of MSME decided to ask the applicant for clarification "how quantity of lead content in import is less than quantity of export?" The case stands deferred.			

62	Case No.:2/11/81-ALC2/2018	Party Name: VENKATESWARA WIRES PVT. LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00618/AM19/	RLA File :13/24/040/00089/AM19/	Lic.No/Date:1310049054 31.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. The case stands deferred.			

63	Case No.:8/11/81-ALC2/2018	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved
	HQ File :01/81/050/00624/AM19/	RLA File :03/94/040/00483/AM19/	Lic.No/Date:0310823504 04.09.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per recommendation of Consultant (TEC-3) taking cue from the approved for AA No. 0310821639 dated 12.06.2018 in Meeting No. 08/81 dated 19.12.2018.			

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommend ed Quantity
73121020	Galvanized Non alloy/ Alloy Steel Wire Ropes (All type of Cores) Containing 565610 kg Steel and 22625 Kg Zinc	588235.000 KG	72279090	Wire Rod Grade SWRH77B+ CR Size 6.5 MM	1.05 kg/kg of Steel in export product
			79011100	Zinc	Zinc is allowed as 4% of Net steel content in Export product
RA concerned may take suitable consequential action accordingly.					

64	Case No.: 1/11/81-ALC2/2018	Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00617/AM19/	RLA File :13/24/040/00091/AM19/	Lic.No/Date:1310049060 07.09.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. The case stands deferred.			

65	Case No.:3/11/81-ALC2/2018	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved						
	HQ File :01/81/050/00619/AM19/	RLA File :13/24/040/00099/AM19/	Lic.No/Date:1310049075 20.09.2018							
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):									
<table><tr><td>ITCHS</td><td>Export item</td><td>Quantity</td><td>ITCHS</td><td>Import item</td><td>Recommend</td></tr></table>					ITCHS	Export item	Quantity	ITCHS	Import item	Recommend
ITCHS	Export item	Quantity	ITCHS	Import item	Recommend					

Code			Code		ed Quantity
75052200	NICKEL IRON ALLOY(S) WIRE OF DIFFERENT COMPOSITI ONS AND SPECIFICA TIONS CONTAINI NG NOTIONAL LY69375 KG NICKEL CONTENTS 52500 KG FERROUS CONTENTS AND BALANCE OTHER METALS AND ADDITIVES	125000.000 KG	75021000	NICKEL CATHODES AND/OR PELLETS OF PURE NICKEL	70765 Kg including 2% wastage (Word “ WITH ADDITIVE S” may be deleted)
			72139190	STEEL INGOTS LOW CARBON	53550Kg including 2% wastage (Word “Wire rod “ may be replaced with “Ingots”
RA concerned may take suitable consequential action accordingly.					

66	Case No.:4/11/81-ALC2/2018	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File : 01/81/050/00620/AM19/	RLA File : 13/24/040/00100/AM19/	Lic.No/Date:1310049076 20.09.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Specific items of export with net content & quantity. 2. Detailed calculations of requirement of Ni with plating thickness. 3. Whether steel ingots can be used in place of steel wire rod. The case stands deferred.			

67	Case No.:7/11/81-ALC2/2018	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00623/AM19/	RLA File :13/24/040/00098/AM19/	Lic.No/Date:1310049088 01.10.2018	
	Decision: The Committee considered the case as per agenda and as per advice of representative of MSME decided to seek from the applicant for clarification "how quantity of lead content in import is less than that of export?". The case stands deferred.			

68	Case No.:22/11/81-ALC2/2018	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 21.01.2019 for examination. However, no comments have been received. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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Case No.:14/11/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00630/AM19/	RLA File :34/24/040/00291/AM19/	Lic.No/Date:3410044749 12.12.2018			
Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to fix the following ad-hoc norms for the above AA taking cue from SION C-323 with the condition that the Grade/Technical specifications of the steel imported and that exported should conform.					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommend ed Quantity
85049010	Parts of Transformer: Transformer Laminations / Cut Core / Assembled Core / Torroidal Core /	51.402 M.T	72251100	CRGO Silicon Electrical Steel in Coil form	7% wastage allowed on net content

	Wound Core made of silicon Electrical Steel (CRGO) ContainingKg of CRGO Silicon Electrical Steel				
RA concerned to obtain net quantity of import item in the export product & endorse the same and may take suitable consequential action accordingly.					

70	Case No.:19/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:11/81- ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00635/AM19/	RLA File :34/24/040/00285/AM19/	Lic.No/Date:3410044751 12.12.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

71	Case No.:20/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00636/AM19/	RLA File :34/24/040/00292/AM19/	Lic.No/Date:3410044752 12.12.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts.			

4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format.
The case stands deferred.

Case No.:21/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 72 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format.			
The case stands deferred.			

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Case No.:13/11/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00629/AM19/	RLA File :34/24/040/00290/AM19/	Lic.No/Date:3410044761 14.12.2018			
Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to fix the following ad-hoc norms for the above AA taking cue from SION C-323.					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommend ed Quantity
85049010	Parts of Transformer : Transformer Laminations / Cut Core / Assembled Core / Torroidal Core / Wound Core / made of silicon Electrical Steel (CRGO)	102.804 M.T	72251100	CRGO Silicon Electrical Steel in Coil form	7% wastage allowed

	ContainingKg of CRGO Silicon Electrical Steel				
RA concerned to obtain net quantity of import item in the export product & endorse the same and may take suitable consequential action accordingly.					

74	Case No.:18/11/81- ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00634/AM19/	RLA File :04/24/040/00202/AM19/	Lic.No/Date:0410164997 18.12.2018	
	Decision: The Committee considered the case as per agenda and the representative of MSME informed in the meeting that the quantity of lead content mentioned in the application is not matching with the lead content as mentioned in the applicant's reply. Therefore, the Committee decided to call the applicant for Personal Hearing. The case stands deferred.			

75	Case No.:15/11/81- ALC2/2018	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:11/81- ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.01.2019. However, comments are awaited. The Committee decided to wait for the comments. The case stands deferred.			

76	Case No.:11/11/81-ALC2/2018		Party Name: ALUFOIL PRODUCTS PVT. LTD.,		Meet No/Date:11/81-ALC2/2018 30.01.2019		Approved					
	HQ File :01/81/050/00627/AM19/		RLA File :02/24/040/00133/AM19/		Lic.No/Date:0210208875 26.12.2018							
	Decision: The Committee considered the case as per agenda and as per recommendation of the representative of MSME decided to fix the following ad-hoc norms allowing 7.5% wastage as under:											
f	ITCHS Code		Export item		Quantity		ITCHS Code		Import item		Recommend ed Quantity	
	76151030		61/0-TABLE		36000.000 KG		76071991		ALUMINIUM FOIL			

	KITCHEN ARTICLES OF ALUMINIUM, ALUMINIUM FOIL, COMMERCIAL GRADE, EMBOSSED , CUT TO SHAPE, PRE- FORMED - (MODEL NO. HALF SIZE) (12000 BOX OF 100 PCS EACH) (PER BOX WEIGHT 3.00 KGS AND PER PCS WEIGHT 0.003 KGS)			REEL	7.5 % wastage on net content in export product
RA concerned to obtain net quantity of import item in the export product & endorse the same may take suitable consequential action accordingly.					

77	Case No.:12/11/81- ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81- ALC2/2018 30.01.2019	Deferred
	HQ File :01/81/050/00628/AM19/	RLA File :04/24/040/00206/AM19/	Lic.No/Date:0410165045 31.12.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments of Consultant (TEC-3): - Sl. No. 2, 3, 5, 11 & 15 of the Standard Deficiency Format. - Explain, why is indigenous material shown as nil?			

The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.:16/11/81-ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:11/81-ALC2/2018 30.01.2019	Deferred
HQ File :01/81/050/00632/AM19/	RLA File :04/24/040/00188/AM19/	Lic.No/Date:0410165047 31.12.2018	
78 Decision: The Committee considered the case as per agenda and the representative of MSME informed in the meeting that the quantity of lead content mentioned in the application is not matching with the lead content as mentioned in the applicant's reply. Therefore, the Committee decided to call the applicant for Personal Hearing.			
The case stands deferred.			

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Case No.:17/11/81-ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date: 11/81-ALC2/2018 30.01.2019	Approved		
HQ File :01/81/050/00633/AM19/	RLA File :04/24/040/00186/AM19/	Lic.No/Date:0410165046 31.12.2018			
Decision: The Committee considered the case as per agenda and as per recommendation of the representative of MSME decided to fix the following ad-hoc norms as under:					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommend ed Quantity
78011000	Lead Ingots Lead Content Min 99.97%. To account for 1999400 Kgs. Of lead within the Export Product.	2000000.000	85481020	Lead Battery Waste as per ISRI Code word "Rains" having lead content not more than 58%	As applied
78019990	Lead Alloy - Lead Content min 98% To account for 196000 Kgs. Of lead within the Export Product.	200000.000			

RA concerned may take suitable consequential action accordingly.

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Export Items:

- | | |
|---|--|
| 1 | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). |
| 2 | Detail technical note on manufacturing process including the relevant flow sheet. |
| 3 | Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. |
| 4 | Weight of each Export Product. |
| 5 | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |

Import Items:

- | | |
|---|--|
| 6 | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. |
|---|--|

Components:

- | | |
|--------|--|
| 7 | Technical characteristics / part numbers, if any. |
| 8 | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). |
| 9 | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables |
| 10 | Size and specification including grade, composition, range, thickness etc. of the items proposed for import |
| 11 | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc |
| 11 (a) | Sheet layout diagram of the material indicating the wastage during blanking |
| 12 | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. |
| 13 | Weight of Steel, which requires imported welding material, giving break-up of: <ul style="list-style-type: none"> i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc. |
| 14 | Particulars of the licenses obtained in the past and ratified by ALC (with or |

SDF

		without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	19	Any other information: The company is requested to submit information sought vide DHI deficiency letter dated 9.7.2013 relating to calculation linking EP rating with core/coil dimension & end use of items 19, 21, 22 & 26.
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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30/1/19

(12)

Page No.
File No.

M/s ATC Precision Components Pvt

LCN- 05/040/808 Dated 01.03.17

Applicant firm vide their letter dated 16.10.18
have stated that total imported Qty is
38739 kg.

As such claim may be satisfied as under

Import No ① — 38739 kg

Applicant should A/c for 38709 kg of import

In Export Product as they have not claimed any wastage

Shull
28/01/19

M/s ACG Pharma Pack Ltd

Le No - 0310216605 Dated 30.10.17

Applicant firm have given details ~~of impact~~ Spec.
of Impact & Export Item. ~~Wastage~~ has been claimed
only
as 10%. Which should be 7-1. only Since ^{only} Coating &
Slitting operation are done. As per details given they

~~License may~~
will ~~not~~ process locally item No ② & ④.

License may be satisfied as under.

Export. - Lidding foil — 1 kg
(Coated Aluminum foil)

Import ① Lidding foil — 0.957 kg
(Aluminum foil)
(Uncoated)

② Foil Wash — 0.141 kg
(Shellac Solution
% Solid $\pm 3\%$)


28/01/19

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30.01.2019

Government of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

30(196)/15-ME

Subject: AA No 1310045824 dated 17.01.14 of M/s Gravita India Ltd.

Norms may be fixed as follows:-

- Percentage of Lead content in the item of import may be mentioned as 50-55%.
- Import may be allowed, as applied, inclusive of 5% wastage.

This issues with the approval of Director (ME).

(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(196)/15-ME dated 23.12.15

Subject: AA No 3410044094 dated 26.04.2018 of Elec Steel Processing , Vadodara
To: Vinod Kumar Kashyap <nc2.dgft@nic.in>

Date: 12/27/18 02:08 PM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

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30/1/19

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID No.: 01/81/50/430-AM-19/DES-2/116 Dated 17.12.2018

AA No 3410044094 dated 26.04.2018 of Elec Steel Processing , Vadodara.

DES may consider percentage wastage on net content as per SION C 323 .

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-2

Deptt. of HI, UO No DES-2/ESPI/TrCO-1-2018-HEI dated 27.12.2018